

CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, 234/4 A.J.C Bose Road Nizam Palace Kolkata

ORDER SHEET

COURT NO. : 1

18.12.2020

M.A./350/674/2020

D/O INDIA POST

O.A./350/1167/2020

-V/S-

(RECALLING THE ORDER)

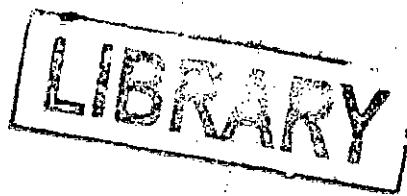
NASIRUDDIN SHAIKH

(IOTBC)

ITEM NO:2

FOR APPLICANTS(S) Adv. : Ms. E. Banerjee (Respondent in O.A)

FOR RESPONDENTS(S) Adv.: Mr. A.P. Deb(Applicant in O.A.)



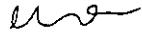
Notes of The Registry	Order of The Tribunal
	<p><u>Per Mr. Tarun Shridhar, AM:</u></p> <p>Ld. counsel for the applicant in M.A. Ms. E. Banerjee is present.</p> <p>Ld. counsel for the original applicant Mr. A.P. Deb is also present but could not show his appearance due to low network connectivity.</p> <p>Ld. counsel for the applicant in M.A(respondents in O.A.) vehemently argues that the applicant in O.A.1167/2020 has forfeited his right to appear in the examination for selection to the post of Postal Assistant as he has availed the promotion to the post of Postman. Ld. counsel further argues that if the applicant is allowed to sit in the examination it would act as a bad precedent which may open a flood gate for others to claim similar benefits.</p> <p>From the records we find that interim order was granted on 27.11.2020 in view of the fact that identical employees who were promoted from GDS to Postman were allowed to appear in the examination for the post of Postal Assistant.</p>

Order dated 27.11.2020 is conditional that the results with respect to the applicant in the O.A. shall not be published without the leave of this court. This should allay the apprehension of the department.

Since the examination is fixed on Sunday i.e. 20<sup>th</sup> of this month we would not like to pass a different order in haste. Therefore, the interim order on 27.11.2020 shall remain in operation.

Accordingly M.A.674/2020 preferred by the respondents of O.A. is disposed of.

List the OA on 09.02.2021.

  
( TARUN SHRIDHAR)  
MEMBER(A)

  
( BIDISHA BANERJEE)  
MEMBER (J)

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